

Shri A. M. Tariq: I was told that the Chairman of the House Committee was not consulted. And I think there was no application pending with the House Committee on behalf of Kaka Kaleikar. Kaka Saheb Kaleikar did not occupy the house but the particular officer who was turned out by the W. H. S. Ministry took charge of the house. I crave your protection and I would request you to ask for all the concerned papers so that we may find out what it is.

Shri Anil K. Chanda: May I say a word, Sir? As you know the hon. Member of the Rajya Sabha to whom the house has been allotted wrote you a long letter, a few sentences of which I may read, if you permit me. It will clear up his position.

"I am making full use of the bungalow. I stay there; I dine there, play with my grandchildren and teach them. I spend my nights also in the same bungalow. I have also got my C.H.S. card transferred from 8 Lodi Estate area, where I used to stay with my son, to Allenby Road area. I also wrote to the Lodi Road Post Office to send my mail to 12 Allenby Road."

I think this makes the position clear with regard to the occupation of the house.

Shri Tangamani (Madurai): In view of the reply that is given now, may I know whether the Ministry had anything to do with refusing the allotment on the plea that someone had to allot it?

Shri Anil K. Chanda: My correction is very clear that there was a recommendation from the Chairman of the House Committee of the Rajya Sabha that that house should be allotted to the hon. Member in question. So it

was allotted; our office has carried out the request conveyed by the Chairman of the House Committee of Rajya Sabha.

12.44 hrs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL*

The Minister of Railways (Shri Jagjivan Ram): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890."

The motion was adopted.

Shri Jagjivan Ram: Sir, I introduce the Bill.

IRON ORE MINES LABOUR WELFARE CESS BILL*

The Minister of Labour and Employment and Planning (Shri Nanda): Sir, I beg to move for leave to introduce a Bill to provide for the levy and collection of a cess on iron ore for the financing of activities to promote the welfare of labour employed in the iron ore mining industry.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the levy and collection of a cess on iron ore for the financing of activities to promote the welfare of labour employed in the iron ore mining industry."

The motion was adopted.

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 28-11-61.

†Introduced with the recommendation of the President.

Shri Nanda: Sir, I introduce† the Bill.

TELEGRAPH WIRES (UNLAWFUL POSSESSION)* AMENDMENT BILL

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to move for leave to introduce a Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950."

The motion was adopted.

Dr. P. Subbarayan: Sir, I introduce the Bill.

12.47 hrs.

RESOLUTION RE: SUGAR (REGULATION OF PRODUCTION) ORDINANCE AND SUGAR (REGULATION OF PRODUCTION) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following Resolution moved by Shri Braj Raj Singh, namely:—

"This House disapproves of the Sugar (Regulation of Production) Ordinance 1961 (Ordinance No. 3 of 1961) promulgated by the President on the 29th September, 1961,"

and the motion—

"That the Bill to provide for the regulation of production of sugar in the interests of the general public and for the levy and collection of a special excise duty on sugar produced by a factory in excess of the quota fixed for the purpose, be taken into consideration."

Shri Jhunjunwala was in possession of the House and he had taken 10 minutes. He will now continue.

Shrimati Renuka Ray (Malda): May I ask a question, Sir? We were under the impression that the Resolution on Public Undertakings was to come up today. It was deferred till today. I would like to know why it is not on the agenda.

Mr. Speaker: The hon. Minister, Shri Shah saw me and told me that the draft is still under consideration and would be finalised shortly. I shall certainly see that sufficient time is given to the hon. Members to study the draft before the discussion commences, Shri Jhunjunwala.

Shri Jhunjunwala (Bhagalpur): Mr. Speaker, Sir, I was submitting that the remedy suggested by the hon. Minister in order to reduce production of sugar is not going to help the objective which the hon. Minister has in view. It will increase the price of sugar and will, naturally, lead to less consumption of sugar. It should be such as will reduce the cost of production and make cheap sugar go into the market so that there may be more consumption. I was not able to quite follow the hon. Minister. The remedy suggested by him may be right; but I think that instead of realising the objective it will put us in a vicious circle.

With these remarks I would request the hon. Minister to make it clear as to how this will solve the problem.

†Introduced with the recommendation of the President.

*Published in the Gazette of India Extraordinary, Part II, Section 2,